

**The Minister of Commerce and Industry (Shri I. T. Krishnamachari):** (a) I presume the hon. Member is referring to printing and writing paper. A statement is laid on the Table of the House. [See Appendix X, annexure No. 17.]

(b) The demand is estimated to be in the neighbourhood of 100,000 tons.

(c) Government assistance takes the form of release of constructional materials, grant of import licences for machinery etc., to the industry for the setting up of new mills and expansion of existing units.

(d) 12,098 tons, mainly from the U.K., Canada, Finland, Sweden, Norway, Austria, Japan and the U.S.A.

#### DISPLACED CHILDREN OF SCHOOL GOING AGE

**\*2101. Shri Pateria:** Will the Minister of Rehabilitation be pleased to state:

(a) what is the number of children between six to twelve years i.e., of school going age, in the various displaced persons' colonies in India;

(b) what is the number which could be accommodated in the schools in the colonies;

(c) how many colonies are still without schools; and

(d) what steps Government have taken for giving educational facilities to the children and the period in which the proposals will be implemented?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) to (d). The labour and expense involved in collecting the information will not be commensurate with the results achieved.

#### सहकारी-कृषि

**\*२१०२. श्री बिगम्बर सिंह:** क्या योजना मन्त्री यह बतलाने की कृपा करेंगे कि:

(क) किस कारणों से सरकार को भरोसा हो गया है कि किसान सहकारी-कृषि करने को तैयार हो जायेंगे ;

(ख) क्या किसानों से सम्पर्क कर के ऐसी कोई सूचना प्राप्त की गयी है ; तथा

(ग) क्या सरकार ऐसी किसी योजना पर विचार कर रही है जिसके द्वारा किसानों

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को, कुछ सीमा तक, सहकारी-कृषि अन्दाने के लिए विवश किया जायेगा ?

**The Minister of Planning and Irrigation and Powers (Shri Nanda):** (a) It is believed that the growing realisation of the economic disadvantages caused by fragmentation and continuous subdivision of holdings would induce the cultivators to adopt some form of co-operative farming.

(b) The view is based on the opinions expressed at many representative conferences.

(c) No. Sir.

#### DISPLACED PERSONS IN TRIPURA

**530. Shri Biren Dutt:** Will the Minister of Rehabilitation be pleased to state:

(a) the number of displaced persons in Tripura;

(b) how many of them have been rehabilitated; and

(c) what steps are being taken to rehabilitate those persons to whom the Government of Tripura gave land belonging to other persons and who have now been ordered to vacate such lands?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) 1,01,201.

(b) Without a proper economic survey it is not possible to say what degree of economic rehabilitation has been achieved by individuals or groups.

(c) In no case has a displaced person been given land belonging to other persons.

#### EMPLOYMENT EXCHANGE IN TRIPURA

**531. Shri Biren Dutt:** Will the Minister of Labour be pleased to state:

(a) whether there is any Employment Exchange in Tripura State; and

(b) if the answer to part (a) above be in the negative, do Government contemplate to set up one there?

**The Minister of Labour (Shri V. V. Giri):** (a) No, Sir.

(b) Not in the immediate future.

#### WORKERS IN NELLORE MICA MINES

**532. Shri Nana Das:** Will the Minister of Labour be pleased to state:

(a) the total number of workers employed in the Mica Mines and

factories (Mica industry) in Nellore District during the years 1947, 1948, 1949, 1950, 1951 and 1952;

(b) the total number of workers employed in the month of June, 1951; and

(c) what was the number of workers employed in June, 1952?

**The Minister of Labour (Shri V. V. Giri):** (a) to (c). The information is being collected and will be laid on the Table of the House in due course.

### बिहार कोयला खानों के मजदूर

५३३. **श्री ठोक्विन्द दास :** क्या खन मन्त्री यह बतलाने की कृपा करेंगे कि १९५१-५२ में, बिहार को कोयले की खानों में निम्न वर्ग के मजदूरों की संख्या क्या थी :

- (१) स्त्रियाँ ;
- (२) गर्भवती स्त्रियाँ ;
- (३) दूध पिलाने वाली मातायें ; और
- (४) पन्द्रह वर्ष से कम आयु के बच्चे ?

**The Minister of Labour (Shri V. V. Giri):** (i) About 34,604.

(ii) In 1951, 3,486 women gave notice under the Mines Maternity Benefit Act, 1941, that they expected babies within one month from the dates of notice. Some of the pregnant women might not have given notice for the reason that they were not entitled to Maternity Benefit: the benefit applies only if a woman has been in employment in a mine or mines belonging to the same owner for at least six months preceding the date of delivery, and if absence without permission during this period does not exceed 26 days.

(iii) I regret that the information is not available. Though I have no doubt that several persons of category (ii) must have been subsequently transferred to this category, during the year.

(iv) The Mines Act prohibits employment of children under 15 years of age.

### CLAIMS COMMISSIONER FOR AGRICULTURAL CLAIMS

534. **Sardar Hukam Singh:** Will the Minister of Rehabilitation be pleased to state:

(a) whether there is a Claims Commissioner for agricultural claims in

the Claims Organisation of the Rehabilitation Ministry; and

(b) if so, what are his qualifications for agricultural claims and what is his experience in land work?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) There are two Claims Commissioners for verification of agricultural land claims.

(b) A statement showing their qualifications is laid on the Table of the House. [See Appendix X, annexure No. 18.]

### ACCIDENTS IN NELLORE MICA MINES

535. **Shri Nana Das:** Will the Minister of Labour be pleased to state:

(a) whether it is a fact that almost all the accidents that have occurred in the Mica mines in Nellore District of the Madras State from 1948 to 1952 were the results of misfires of explosives;

(b) if so, the number of such accidents;

(c) how many lives have been lost in these accidents; and

(d) what steps have been taken to stop these accidents?

**The Minister of Labour (Shri V. V. Giri):** (a) and (b). Seven out of eleven fatal accidents which occurred in the mica mines in Nellore District from 1948 to July 1952 were caused by explosives.

(c) Ten.

(d) Necessary instructions as to how to avoid accidents by drilling into mis-fired shot-holes have been issued to the managements of all the mines. To enforce the provisions of the Indian Mines Act and Regulations made thereunder effectively, a Junior Inspector of Mines has been posted at Nellore since 24-5-50. He organised classes for blasters and supervising staff of mines in 1950. Since then many of the blasters employed in that area have been examined by the Junior Inspector and the District Superintendent of Police and have been granted certificates to show that they are qualified to use explosives in mines. Adequate provision for the examination and certification of blasters has been made in the revised regulations for metalliferous mines which are now under consideration of the Government. The managements have also been requested to notify all appointments of shot-firers and to appoint only such persons as have been granted certificates of competency.